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The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) 67.

- (b) A statement giving the industries in which they have been employed is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 109].
- (c) They are paid on the same basis as other workers. No special provision is made for them.

Committee on Indian Companies Act

*1240. Shri Sankanna: Will the Minister of Finance be pleased to state:

- (a) whether the report of the Committee to suggest amendments to the Companies Act, 1956 has been received;
- (b) if so, the main recommendations of the Committee; and
- (c) action taken by Government thereon?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) No. Sir.

(b) and (c). Do not arise.

Re-employment of Ex-convicts

*1241. Shri Shree Narayan Das: Will the Minister of Home Affairs be pleased to state:

- (a) the number of cases in which appointing authorities sought the approval of Government regarding reemployment of ex-convicts involving offences other than moral turpitude under Government during the years 1956 and 1957 so far; and
- (b) the number of cases in which approval was given and appointments made by the authorities?

The Minister of State in the Ministry of Home Affairs (Shri Datar); (a) and (b). There is no ban on the employment of persons convicted of offences not involving moral turpitude. Hence the question of appointing authorities seeking the approval of Government in such cases does not arise.

Defence Stores

*1242. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) the value of Defence Stores purchased from U.K. during 1956; and
- (b) whether some of these stores could have been manufactured in Ordnance factories?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinghrao Gackwad): (a) The value of stores purchased through our High Commission in the U.K. during 1956 is Rs. 3453.83 lakhs. This figure represents the stores purchased from the U.K. as well as from other European Countries. No separate accounts are maintained in respect of stores purchased only from the U.K.

(b) It is the policy of Government to restrict procurement of Defence stores from foreign countries to those items which are neither indigenously available from manufacturers/stockists nor can be manufactured by the Ordnance Factories.

Writ Petitions

926. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

- (a) the number of writ petitions filed in the Court of the Judicial Commissioner, Manipur during the years 1954, 1955, 1956 and 1957 so far; and
- (b) how many of them have been admitted and how many rejected?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) One in 1954, seventeen in eighteen in 1956 and four in 1957.

(b) Fourteen were admitted and thirteen rejected.